

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 128

IA(I.B.C)/1429(CH)2024

IA(I.B.C)/1430(CH)2024

IA(I.B.C)/1431(CH)2024

IA(I.B.C)/1432(CH)2024

IA(I.B.C)/1489(CH)2024

In

CP (IB) No. 7/Chd/Pb/2023

(Admitted)

IN THE MATTER OF:

Indian Bank

...Petitioner-Financial Creditor

Versus

Indian Clothing League Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 02.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 27.08.2024.

Sd/-

Court Officer

July 02, 2024

Priyanka